

7

BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

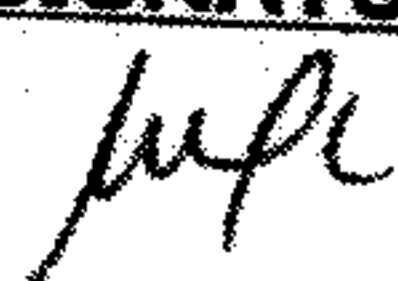

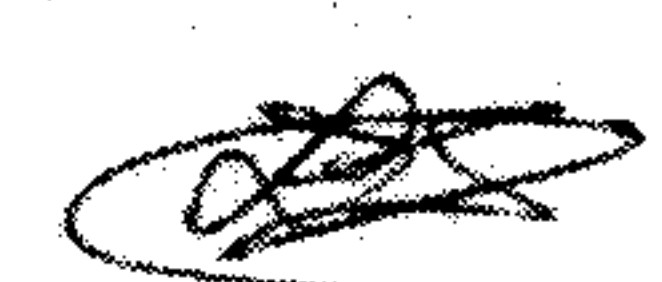
IA 328/2017 in C.P. (LB) No. 53/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

Name of the Company: ABG shipyard Ltd.  
(Through IRP Sundaresh Bhat)  
V/s.  
ICICI Bank Ltd. & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MAULIK NANAVATI	ADVOCATE	APPLICANT	
	WITH			
2.	SUNANDINI SINGH	ADVOCATE	APPLICANT	
	FOR NANAVATI & CO.			
3	L. K. Bhaya	Advocate	Respondent	
			NO. 2	

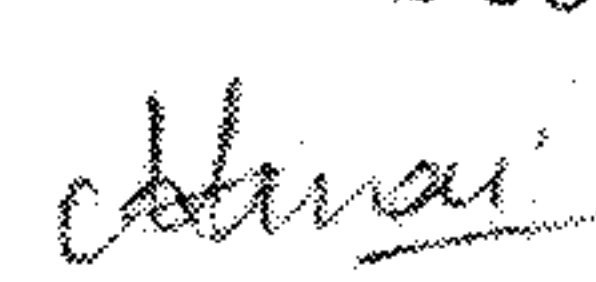
**ORDER**


Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Sunandini Nanavati & Co. present for Applicant. Learned Advocate Ms. Lili K Bhaya present for Respondent (MGVCL) in IA 328/2017.

Reply filed by Respondent (MGVCL).

At request of applicant counsel.

List the matter on 08.11.2017.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.